

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 84
TO BE ANSWERED ON 15TH DECEMBER, 2017**

ARBITRARY ATTITUDE OF DOCTORS

84. SHRI UDAY PRATAP SINGH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether complaints cases of arbitrary attitude/mismanagement/ malpractices by doctors have been reported during the last two years;
- (b) if so, the details thereof, State/ UT-wise along with the reaction of the Government thereto;
- (c) whether the Government has taken or proposes to take any corrective steps in this regard; and
- (d) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (d): No data on complaints of arbitrary attitude / mismanagement / malpractices by doctors is maintained centrally. However, Medical Council of India (MCI) with the prior approval of the Central Government has notified Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002. The professional conduct of the doctors is regulated by the said Regulations.

MCI or the appropriate State Medical Councils have been empowered to take disciplinary action against a doctor for violation of the provisions of the aforesaid Regulations. As and when complaints are received against the violation of code of ethics for doctors, such complaints are referred by MCI to the concerned State Medical Councils where the doctors/medical practitioners are registered. MCI has referred 202 cases / complaints to the concerned State Medical councils in the last two years. The person aggrieved by the decision of the State Medical Council on any complaint against a delinquent medical practitioners, may file an appeal to the MCI. The MCI is an Appellate Authority.